



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 03
IA No. 235/JPR/2023
CP No. (IB)- 48/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

M/s Interarch Building Products Pvt. Ltd.

...Operational Creditor/ Applicant

Versus

Symphonia & Graphicus Pvt. Ltd.

... Corporate Debtor/ Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ATUL CHATURVEDI, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Pragya Anand, Proxy Counsel
Pratibha Khandelwal, IRP
For the Respondent : Naresh Kumar Sejvani, Adv.

ORDER

IA No. 235/JPR/2023:

This is an application under Section 12A of the IBC, 2016 read with Regulation 30A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 and Rule 11 of the NCLT Rules, 2016 filed by Ms. Pratibha Khandelwal, IRP seeking withdrawal of CP No. (IB)- 48/9/JPR/2019. It is stated in the application that Applicant/IRP received a Settlement Deed dated 22.04.2023 along with the copy of the Form FA, whereby it was informed that the parties (Operational Creditor and the Corporate Debtor) have settled the matter and entire claim amount has been paid. Copy of the Settlement Deed has been attached with the Application as Annexure

RS

Sd-

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A-1. It is also stated by IRP that she has received Rs. 2 lakhs as IRP fees. Ms. Pragya Anand, Proxy Counsel appearing on behalf of Ms. Charu Sangwan, Adv. for the Applicant submits that the application may be allowed. Permission granted. CP No. (IB)- 48/9/JPR/2019 is dismissed as withdrawn.

Sd/-

(Atul Chaturvedi)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

April 24, 2023